

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.518/2016

Date of Decision :- 08.03.2017.

CORAM: HON'BLE DR. MRUTYUNJAY SARANGI, MEMBER (A)

Jalender Nivrutti Mhaske
 R/at Krikatwadi,
 Post Khadakwasla R.S.
 Taluka Haveli, Dist. Pune 24. ... *Applicant*
 (By Advocate Shri S.P. Saxena)

VERSUS

1. The Union of India,
 Through the Secretary,
 South Block, Ministry of
 Defence, New Delhi 01.
2. The Chief Engineer
 Southern Command,
 Camp Pune – 04.
3. The Commander Works
 Engineer, Camp, Pune 01.
4. The Garrison Engineer
 M.E.S. Khadakwasla,
 Pune 411 024. ... *Respondents*
5. Principal Controller of Defence
 Accounts (Pension)
 Allahabad (Uttar Pradesh)
 - 211 014.

(By Advocates Shri N.K. Rajpurohit)

O R D E R (ORAL)

The Applicant who was working as Electrician Highly Skilled Grade -II at the time of retirement on 30.04.2005 had filed this OA praying for the following reliefs;

“8.a To allow the applications

8.b To direct the respondents to recalculate and refix the basic pension and other retirement benefits of the applicant on the basis of his basic pay of Rs.5750/- p.m. and Dearness Pay as applicable.

8.c To direct Respondent No.5 to issue amended PPO to the applicant and other authorities effective from 01.05.2005 on the basis of prayer 8(b) above,

8.d To further direct Respondent No.5 to refix the pension of the applicant from 01.01.2006, consequent to the revision of pay scales and issue the relevant PPO in this regard to the applicant.

8.e To direct the respondent to pay the arrears of pension and other retirement benefits to the applicant from 01.05.2005 onwards.

8.f To grant interest at 12% p.a. On the arrears of pension and retirement amount,

8.g To pass any other orders in the facts and circumstances of the case,

8.h To award the cost of application.”

2. Today when the matter was taken up, the learned counsel for the applicant submitted that the applicant has been granted promotion and his pension has been re-fixed in the appropriate cadre during the pendency of the OA. This position has been confirmed by the learned counsel for the respondents. In view of this, both the learned counsels agreed that the prayer made by the applicant in the OA has been granted. However, learned counsel for the applicant

submits that although revised PPO has been received by the applicant, the arrears of pension and other retirement benefits need to be paid to him.

3. In view of the above, the OA is disposed of with the direction that the respondents will take necessary steps to pay the arrears of pension and other consequential benefits within a period of twelve weeks from the receipt of this order, if not already paid. No order as to costs.

***(Dr.Mrutyunjay Sarangi)
Member (A)***

dm.